

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 864 of 2020

IN THE MATTER OF:

Bhaskar Biswas **....Appellant**
Suspended Director of Oxford Facilities Management

Vs.

Avaani Oxford Owners' Association and Ors. **....Respondents**

Present:

For Appellant: **Mr. Jishnu Saha, Sr. Advocate with Ms. Soumya Dutta, Mr. Aniruddha Mitra, Mr. Mainak Bose, Advocates.**

For Respondents: **Mr. Joy Saha, Sr. Advocate with Mr. Avishek Guha, Mr. Shashwat Anand, Mr. Arik Banerjee, Mr. Gaurav Sarkar, Advocates for R-1.
Mr. Arun Kumar Gupta, Mr. Rajesh Agarwal and Mr. Sneh Maheswari, Advocates for R-2 & 3.**

ORDER
(Virtual Mode)

16.04.2021: The arguments of parties have been heard. Parties may file brief 'Written-Submissions' not more than five pages with regard to the submissions they have made and 'Copies of Judgments' on which they want to rely on. The same may be filed within a week.

Reserved for Judgment.

[Justice A.I.S. Cheema]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/md